# tITHE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Yes, Sir.

(b) Certain complaints were received regarding the amendments to the Calcutta University Act and to the Acts of the Universities in Andhra Pradesh. The matter was taken up with the concerned State Governments and the Government of Andhra Pradesh took steps to further amend the Acts to remove certain features about which complaints had been received.]

#### SELECTION GRADE TOR ASSISTANTS

- \*232. KUMARI SHANTA VASISHT: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 616 in the Rajya Sabha on the 18th March. 1966 and state:
- (a) when was the Committee to examine the various matters agitated in the Staff Councils of Ministries and Departments appointed and who are its members;
- (b) whether this Committee has considered representations regarding introduction of selection grade for Assistants and revision of the existing seniority rules for Assistants; and
- (c) if so, what action has been taken by the Government on the decision taken by the Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) The Co-ordinating Committee was reconstituted for this purpose on the 28th March, 1966 and its members are:

- Shri C. P. Gupta, Joint Secretary and Establishment Officer, Ministry of Home Affairs—Chairman.
- (2) Shri G. C. Katoch, Joint Secretary Ministry of Finance.
- (3) Shri S. S. L. Kakkar, Joint Secretary, Ministry of Defence.
- (4) Shri N. K. Mukerji, Joint Secretary, Department of Administrative Reforms
- (b) and (c) A preliminary meeting of the Committee was held on the 7th May, 1966 to consider the procedure etc. for dealing with the matters coming before it from
  - \*[ ] English translation.

various Staff Councils etc. of the Ministries/Departments. All representation including the seniority rules for Assistants will be considered by the Committee in its subsequent meetings.

to Questions

# DISPUTE OF WORKERS OF PARADEEP PORT IN ORISSA

- \*233. SHRI BANK A BEHARY DAS: Will the Minister of LABOUR, EMPLOY-MENT AND REHABILITATION be pleased to state:
- (a) whether there is any dispute pending unresolved between the workmen of Paradeep Port in Orissa, represented by Paradeep Port Workers' Union and the Paradeep authorities;
- (b) if so, what are the demands of the Union; and
- (c) The reasons for this dispute and whe ther Government propose to refer the case to any industrial tribunal?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) Yes.

- (b) A statement is enclosed, (see below)
- (c) The Union raised dispute regarding some of the items included in the statement. Conciliation proceedings were gone through but proved a failure. Since then the union has served strike notice and included several new demands. These new demands are to be looked into by the conciliation officer. After the renewed effort at conciliation such steps as will be necessary will be taken.

#### STATEMENT

Subjects covered by demands raised by the Paradeep Port Workers Union

- 1. Retrenchment.
- 2. Abolition of contract labour system.
- 3. Application of Central Government pay scales.
- 4. Absorption of all vessel staff.
- Housing accommodation and grant of house rent allowance in lieu of &w quarters.
- Casual leave, medical leave, earned leave, annual increament and promotional avenues.
- 7. Special leave for trade union work.
- 8. Uniforms, rain coats and boots or foot wears.

- 9. Conveyance for workmen.
- 10. Provision of medical facilities.
- 11. Supply of essential commodities
- 12. Facilities for entertainment.
- 13. Recognition of the Union.
- 14. Payment of back wages.
- 15. Facilities for education.

#### POST-GRADUATE TEACHERS

- ♦234. SHRI JAGAT NARAIN: Will the Minister of EDUCATION be pleased to
- (a) whether it is a fact that several teachers selected for the posts of Postgraduate teachers by the Central Staff Selection Board in 1958 were actually appointed against the posts of trained graduate teachers and their names were placed on the waiting list for Post-graduate teachers but they have so far not been absorbed against the vacancies of Postgraduate teachers; and
- (b) if so, what is the number of such teachers and what are the reasons that they have not been absorbed against the vacancies of post-graduate teachers since then

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) and (b) The requisite information is being collected and will be laid on the Table of the Sabha as soon as possible.

#### EXPANSION OF THE DISTRIBUTING AND MARKETING MACHINERY OF LO.C.

- »235. SHRI P. K. KUMARAN: Will the Minister of PETROLEUM CHEMICALS be pleased to state:
- (a) the present capacity of the Indian Oil Corporation for distributing kerosene and other petroleum products in the country;
- (b) whether in view of the current difficulties in the distribution of kerosene and other petroleum products I.O.C. has worked out any scheme to expand and strengthen its distributing and marketing machinery; and]
- (c) if so, what are the main features of the scheme?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALA-GESAN): (a) The present storage capacity of Indian Oil Corporation at its installations

at ports and inland is 4,84,800 kl. and at depots 1.18.135 kl. Its current monthly sales of Kerosene and other bulk petroleum products are over 3-5 lakhs Kilolitres.

to Questions

(b) and (c) The current difficulties in distribution of kerosene are not due to any limitations of Indian Oil Corporation. The Corporation, however, has plans to augment its storage capacity, increase the number of its depots, agents and consumer and retail pumps to further expand its sales.

### FERTILISER DEAL WITH PRIVATE AMERICAN FIRMS

\*236. DIWAN CHAMAN LALL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether any new arrangements are visualised as a result of the recent fertiliser deal with private American interests?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALA-GESAN): If the hon'ble Member has in mind the decision taken by the Government in December last with regard to pricing and distribution of fertilizers, the aaswer is that the new policy applies to all plants in operation, under construction and licensed upto 31st March, 1967 both in the private and public sector.

## PAYMENT OF BONUS BY COLLIERIES

\*237. SHRI CHITTA BASU:

SHRI D. L. SEN GUPTA: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

- (a) whether the collieries in India have paid bonus to the workers under the Payment of Bonus Act; and
- (b) if so, what steps have been taken by Government against the defaulting collieries?

THE MINISTER OF LABOUR, EM-PLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) A bipartite agreement was arrived at between employers and workers of the collieries according to which bonus was to be paid by 31st March 1966. Those employers who were not in a position to pay bonus by that date are to come to terms with their workers failing which the issue was to be discussed at a bipartite meeting.